

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 41 OF 2017

Dated: 15th February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Bangalore Electricity Supply Company ...Appellant(s)
Vs.
Karnataka Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. Anantha Narayan
Mr. Shridhar Prabhu for R.2

ORDER

Admit. Issue notice. Mr. Anantha Narayana takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 02.05.2017. Dasti, in addition, is permitted.

List the matter on **02.05.2017**. In the meantime, learned counsel for the respondents may file reply on or before 16.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 31.03.2017 after serving copy on the other side.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**